

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**C.P. (IB)/1322(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES:    INDIAN BANK APPLYING THROUGH ANIL  
   KASHI                  DROLIA                  RESOLUTION  
   PROFESSIONAL V/s MR. ARIF PATEL

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ms. Deepali Jaiswar, Ld. Counsel for the Petitioner present. None present for the Personal Guarantor.
2. Mr. Niket Mehta, Ld. Counsel for the personal guarantor appearing in CP (IB)/1321(MB)2022 informs, that this case is made out from the same guarantee and in this, the consent terms have been executed between the parties, however, some modalities have to be worked out. However, Ld. Counsel for the Financial Creditor informs that she does not have instructions.
3. List this matter on 02.04.2024.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**